

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI,

OA.No.936/91

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Dated this the 25th day of July, 1995.

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Dr. A. Vedavalli, Member(J)

Shri S.P. Kohli,
Hindi Lecturer,
107, Bhera Enclave,
New Delhi 110 041.
By Advocate: Shri Sant Lal.

...Applicant

versus

Union of India through

1. The Secretary,
Department of Official Language,
Ministry of Home Affairs,
Hindi Teaching Scheme,
North Block, New Delhi 110 001.

2. The Director,
Central Hindi Training Institute,
CGO Complx, Lodi Road,
New Delhi 110 003
By Advocate: Mrs. Raj Kumari Chopra.

...Respondents

O R D E R (Oral)

The learned counsel for the applicant has stated at the bar
that his client has instructed ^{him} to withdraw the application because
according to his (client's) information, the respondents are consid-
ering granting the relief prayed for. The learned counsel for the
respondents ^{however} states that she has no instructions on this point.
The prayer for withdrawal of this OA is allowed and the OA is
dismissed as withdrawn.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER 'J'

S. R. Adige
(S. R. ADIGE)
MEMBER 'A'

/kam/